

शरियोजना द्वारा सर्वोत्तम डिजाइन प्रदर्शित करने के लिए एक अखिल भारतीय ग्रामीण आवास प्रतियोगिता की घोषणा की है। इस योजना के लिए नकद पुरस्कार इस प्रकार हैं—

	रुपये
प्रथम पुरस्कार	25,000
द्वितीय पुरस्कार	15,000
तृतीय पुरस्कार	10,000

प्रतियोगिता उन सभी अधिकरणों के लिए खुली है जो ग्रामीण क्षेत्रों में मकानों के निर्माण के लिए हडको से ऋण लेने के पात्र हैं :

जल-विकास के लिए नियतन

7816. श्री सुरेन्द्र सुमन : क्या कृषि और सिंचाई मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या बिहार में ऊपरी जल-विकास के लिए गत तीन वर्षों के दौरान कितनी निधि का नियतन किया गया ;

(ख) क्या उक्त समूची राशि का उपयोग कर लिया गया था ; और

(ग) यदि हां, तो तत्सम्बन्धी व्यौरा क्या है ?

कृषि और सिंचाई मंत्री (श्री सुरजीत सिंह बरनाला) : (क) जल-विकास के लिए 1975-76 में 170 लाख रुपये और 1976-77 तथा 1977-78 में से प्रत्येक वर्ष 200 लाख रुपये के परिव्यय का अनुमोदन किया गया था ।

(ख) और (ग) . 1975-76 और 1976-77 में वास्तविक व्यय क्रमशः 200 लाख रुपये और 205 लाख रुपये हुआ । 1977-78 में 200 लाख रुपये व्यय होने की संभावना है ।

Krishi Vigyan Kendras and Trainees Training Centres in M.P.

7817. SHRI MADHAVRAO SCINDIA: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to refer to reply given to USQ No. 4246 on 27-3-1978 regarding Krishi Vigyan Kendra and state:

(a) the names of the places proposed in Madhya Pradesh for establishing new Krishi Vigyan Kendras and Trainees Training Centres in the State; and

(b) the criteria for selecting the places for establishing these Kendras and Centres and time by which the approval of the Government of India is likely to be accorded?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) Three proposals have been received for establishing new Krishi Vigyan Kendras in Madhya Pradesh. Two proposals have been received from Jawaharlal Nehru Krishi Vishwa Vidyalaya one for establishing a Krishi Vigyan Kendra at Kumaraband (Jagdalpur) in Bastar District and the other at Dindori District Mandla. The Third one is from Bhartiya Admjati Sevak Sangh for the establishment of Krishi Vigyan Kendra for tribal farmers of vanvasi Dham, Maharajpur, Mandla District. No new proposal has been received for the establishment of Trainers Training Centre in Madhya Pradesh.

(b) The following criteria have been generally used for selecting the locations for Krishi Vigyan Kendras:

(i) Comparatively backward district of the State, with majority of Small farmers, tribal people and backward classes;

(ii) Draught and flood prone areas;

(iii) Hilly areas.

(iv) The proposal is duly recommended by the State Government as

well as by the Agricultural University in the State to serve a particular agroclimatic zone or region.

(v) The location is recommended by the Visiting Team appointed by the ICAR

(vi) Comparatively high production potential of the area and therefore high need for skill training for farmers, fishermen, farm wives and farm Youth.

(vii) Established reputation of the Institution/Organisation in the field of rural development and presence of devoted workers especially in the case of voluntary organisations

The proposal for establishing new Krishi Vigyan Kendras and Trainers Training Centres during the Sixth Plan period is under consideration of the Government. The approval for establishing new Krishi Vigyan Kendras will be accorded after the Sixth Plan proposals have been finally approved by the Government

Central Government Employees Having their own Houses

7818 SHRI MADHAVRAO SCINDIA Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state

(a) whether it is not a fact that Central Government Employees having their own houses in Delhi were forced to vacate Government accommodation and in default were penalised during the last three years,

(b) if so, the number of such employees who have been penalised,

(c) whether it is also a fact that tenants of such employees refused to vacate the houses or its portions when required by the house owners,

(d) if so, the number of such house owners whose houses have not been vacated by the tenants as yet, and

(e) the steps, the Government propose to take to protect such employees who have vacated Government

accommodation and on the other hand their private houses have not been vacated by tenants?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) (a) and (b) The house owning officers have the option either to vacate the Government accommodation or continue therein on payment of enhanced licence fee. Nobody was forced to vacate the Government quarter and there is no question of penalising them

(c) A few representations were received in the past

(d) Government have no information about the exact number.

(e) For allotment of Government accommodation they will have to take their turn. For getting their houses vacated by their tenants the officers could take action as provided in the relevant Rent Control Act

Conditions prevailing in Resettlement Colonies in Delhi

7820 SHRI RAJKESHAR SINGH: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state

(a) whether his attention has been drawn towards news item entitled 'Resettlement colonies are in bad shape' published in the National Herald dated the 28th March, 1978,

(b) if so, reaction of the Government thereto; and

(c) necessary action taken or proposed to be taken in this behalf?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT) (a) No such news item appears in the National Herald dated 28th March 1978. However there is such a news item in the issue of 30th March, 1978 of the National Herald.